

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 314

IA-1172/2024

In

IB-57(ND)/2024

IN THE MATTER OF:

Mis Exim Contracts Private Limited.

.... Petitioner/Applicant

Vs.

Ravi Dhingra

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Astha
Vishnoi Advs.

For Respondent : Mr. Karan Nagpal Adv.

ORDER

IA-1172/2024

As prayed for by Ld. Counsel appearing for Respondent three days time granted to bring on record the reply/objections.

List the matter for arguments **on 30.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)